

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1482 of 2019

IN THE MATTER OF:

Concast Steel & Power Ltd. (In Liquidation) ...Appellant

Versus

MSTC Ltd. ...Respondent

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate
Ms. Ekta Bhasin, Ms. Shreya Singh, Ms. Diksha Gupta
and Ms. Kauser Husain, Advocates**

**For Respondent: Mr. Abhijeet Sinha, Ms. Pallavi Pratap and Mr. Saikat
Sarkar, Advocates**

With

Company Appeal (AT) (Insolvency) No. 02 of 2020

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd. ...Appellant

Versus

Shree Bala Printopack Pvt. Ltd. & Ors. ...Respondents

Present:

**For Appellant: Mr. Sanjeev Sagar and Ms. Nazia Parveen, Advocates
Appellant**

**For Respondent: Mohd. Nazim Khan (Liquidator)
Mohtashim Kibnya and Afaque Rayeen, Advocates**

ORDER

20.01.2020 At request of Learned Counsel for the Respondent to file a Reply, the matter is adjourned to **18th February, 2020**. In the meanwhile, the Learned Counsel for the Respondent is directed to serve copy of the Reply within three days well in advance to the other side before the next date of

hearing. Thereafter, one week time is granted to the Appellant to file Rejoinder if any.

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

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